SHYAMA INFOSYS LIMITED

Reg. Off.: 3rd Floor, Plot No.395/397, Ruia Bldg, Kalbadevi Road, Mumbai-400002
Corp. Off.: 4 Stephen House, 5th Floor, BBD Bag East, Room No.77, Kolkata- 700001
CIN: L24235MH1996PLC057150, Tel: 033 22312890;
Email: shyamainfosys57@gmail.com | **Website:** www.shyaminfosysltd.co.in

NOTICE OF THE THIRTY SECOND ANNUAL GENERAL MEETING, REMOTE E-VOTING INFORMATION AND BOOK CLOSURE

Notice is hereby given that the Thirty Second Annual General Meeting ("AGM") of the members of Shyama Infosys Limited will be held on **Monday, December, 26 2022 at 11:30 a.m.** through video conferencing facility ("VC") or other audio visual means ("OAVM"), in compliance with the applicable provisions of the Companies Act, 2013, Rules made thereunder and the Securities and Exchange Board of India ("SEBI") (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with General Circular No. 20/2020 dated May 05, 2020 read with General Circular No. 14/2020 dated April 08, 2020 and General Circular No. 17/2020 dated April 13, 2020 Issued by Ministry of Corporate Affairs, to transact the businesses as set out in the Notice calling AGM. Members participating through the VC /OAVM facility shall be reckoned for the purpose of quorum under Section 103 the Companies Act, 2013.

In compliance with the relevant Circulars, the Annual Report and notice of the AGM for the financial year 2021-2022, have been emailed on December 03, 2022 only to those Members of the Company whose email address(es) are registered with the Company / Depository Participants. The aforesaid documents are also available on the Company's website at www.shyamainfosysltd.co.in and on the website of the Stock Exchanges, i.e. BSE Limited at www.bseindia.com, and on the website of Company's Registrar and Transfer agent www.nichetechpl.com

Pursuant to Section 91 of the Companies Act, 2013 and Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the Listing Regulations), the Register of Members and Share Transfer Books of the Company will remain closed from Wednesday, December 21, 2022 to Monday , December 26, 2022 (both days inclusive) for the purpose of AGM.

Members who would like to express their views/ask questions during the meeting may register themselves as a speaker by sending their request mentioning their name, demat account number/folio number, email ID, mobile number at shyamainfosys57@gmail.com from Friday December 23, 2022 to, Sunday December 25, 2022. Those members who have registered themselves as a speaker will only be allowed to express their views/ask questions during the meeting.

In terms of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended and Regulation 44 of the Listing Regulations and Secretarial Standard on General Meetings (SS2) issued by the Institute of Company Secretaries of India, the Company is pleased to offer to its members the facility of "remote e-voting" provided by NSDL to enable them to cast their vote by electronic means on all the resolutions as set out in the said Notice.

All the members are further informed that:

a. the business as set out in the Notice of AGM may be transacted by electronic means;
b. date and time of commencement of remote e-voting through electronic means: Friday, December 23, 2022 (9:00 am IST) at 9:00 a.m.;
c. date and time of end of remote e-voting through electronic means: Sunday, December 25, 2022 (5:00 pm IST).;
d. the Cut-off date for determining the eligibility to vote by remote e-voting or e-voting at the time of the AGM is Tuesday, December 20, 2022;
e. any person, who acquires shares of the Company and becomes Member of the Company after the Company sends the Notice of the 32nd AGM by email and holds shares as on the Cut-off date i.e. Friday, November 25, 2022 may obtain the User ID and password by sending a request to the Company's email address shyamainfosys57@gmail.com. However, if you are already registered with NSDL for remote e-Voting then you can use your existing user ID and password for casting your vote.
f. In addition, the facility for e-voting shall be made available at the 32nd AGM and Members attending the 32nd AGM who have not cast their votes through remote e-voting shall be eligible to vote at the AGM.
g. Members may note that the remote e-voting module shall be disabled by NSDL at 5:00 p.m. on December 25, 2022 and once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently;
h. the members who have cast their vote by remote e-voting prior to the AGM may attend the AGM through VC/ OAVM but shall not cast their vote again at the AGM;
i. a person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the Cut-off date only shall be entitled to avail facility of remote e-voting as well as e-voting at the time of AGM;
j. For the process and manner of remote e-voting, members may go through the instructions in the Notice convening the AGM and in case of any queries or issues regarding e-voting, members may refer the Frequently Asked Questions ('FAQs') and InstaVote e-Voting manual available at www.nsdl.com, under Help section

Members are advised to register/update their e-mail address with their DPs in case of shares held in electronic form and to the Company and/or its RTA in case of shares held in physical form for receiving all communications, including Annual Report, Notices, Circulars etc. by email from the Company in future.

Members are also requested to read the Notes set out in the Notice of the AGM and in particular the instructions for joining the AGM, manner of casting vote through remote e-voting or e-voting at the AGM.

For Shyama Infosys Limited
SD/-
Samir Biswas
Managing Director
DIN : 07834496

Place: Kolkata
Dated: December 04, 2022

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF OPTO CIRCUITS (INDIA) LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Opto Circuits (India) Limited
2.	Date of incorporation of corporate debtor	08/06/1992
3.	Authority under which corporate debtor is incorporated / registered	RoC-Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L85110KA1992PLC013223
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.8 3, Electronics City, Bangalore South. Bangalore South. Ka 560100 In
6.	Insolvency commencement date in respect of corporate debtor	16th Nov 2022 (order received on 02/12/2022)
7.	Estimated date of closure of insolvency resolution process	31st May 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Pankaj Srivastava IBBI Regn No: IBBI/IPA-001/IP-P00245/2017-18/10474
9.	Address and e-mail of the interim resolution professional, as registered with the Board	"No: 5", 5th Cross Navya Nagar, Jakkur, Bangalore, Karnataka, 560064 E-Mail: ibc.opto@outlook.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	"No: 29", 1st Floor, SN Complex, 14th Main Road, E- Block Extension, Sahakar Nagar, Bengaluru 560092 E-Mail: ibc.opto@outlook.com
11.	Last date for submission of claims	16/12/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s, Opto Circuits (India) Limited on 16/11/2022 vide order in CP(IB) No. 199 of 2018 (Order received on 02/12/2022) 02/12/2022)

The creditors of M/s, Opto Circuits (India) Limited, are hereby called upon to submit their claims with proof on or before 16/12/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [na] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 3/12/2022 — Pankaj Srivastava
Place: Bangalore — Interim Resolution Professional
Reg. No- IBBI/IPA-001/IP-P00245/2017-2018/10474

"IMPORTANT

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KERALA WATER AUTHORITY e-Tender Notice

Tender No : 60/22-23/SE/PHC/PKD Jal jeevan Mission - 2020-21- WSS to Karimpuzha Panchayath - Construction, commissioning and maintenance of 3.50 II OHSR at Kariyode and construction of pump house supplying, laying, testing, commissioning and maintenance of Clear Water Pumping main to Kariyode and prombra OHSRs, distribution system with providing FHTCs- 2822 Nos, Supply and erection of RW and CW pump sets. including road restoration. EMD : Rs. 500000 Tender fee: Rs. 15000 Last Date for submitting Tender: 23-12-2022 03:00:pm Phone: 04912544927 Website: **www.kwa.kerala.gov.in www.etenders.kerala.gov.in**

Superintending Engineer
PH Circle
Palakkad

KWA-JB-GL-6-1173-2022-23

KERALA WATER AUTHORITY e-Tender Notice

Tender No: 59/22-23/SE/PHC/PKD JJM - 2021-22 - WSS to Thenkara Panchayths - Supplying, Laying, Testing, Commissioning and maintenance of distribution systems with providing FHTCs - 6538 Nos. including road restoration. EMD : Rs. 500000 Tender fee: Rs. 15000 Last Date for submitting Tender: 22-12-2022 03:00:pm Phone: 04912544927 Website: **www.kwa.kerala.gov.in www.etenders.kerala.gov.in**

Superintending Engineer
PH Circle
Palakkad

KWA-JB-GL-6-1168-2022-23

The Singareni Collieries Company Limited
(A Government Company)
Regd. Office: Kothagudem– 507101, Telangana.

E-PROCUREMENT TENDER NOTICE

Tenders have been published for the following Services / Material Procurement through e-procurement platform. For details, please visit https://tender.telangana.gov.in - or - https://www.scclmines.com

NIT/Enquiry No.- Description / Subject - Last date and time for Submission of bid(s)
E1422O0321— Transportation of Coal from Kistaram OCP Coal yards to Bunker No.7 of JVR B CHP on weigh basis for a period of 2 years - 05.12.2022- 15:00 Hrs.
E1422O0292— Hiring of 15 Nos. of trucks of not less than 28T capacity for transportation of coal / bottom ash from different Mines / Plants of SCCL to CHPs/ Mines and wharf loading platforms of Bellampalli region for a period of 2 years on kilometer basis- 08.12.2022- 15:00 Hrs.
E0922O0333— Procurement of PSCC Poles on Rate Contract Basis for a period of two years -14.12.2022- 17:00 Hrs
E1422O0303— Excavation, Loading, Transportation and delivering of Sand from Chennur sand quarry to Kasipet Mine for a period of 2 years - 15.12.2022- 15:00 Hrs.
E0122O0343— Procurement of various types of NFLP Controllers for use at Under Ground Mines of SCCL - 15.12.2022- 17:00 Hrs.
E0422O0325— Procurement of 15, 20 and 25MM MS GI Pipes - 22.12.2022- 17:00 Hrs.
E0522O0134— Procurement of Lathes and other machines for Central Workshop, Main Workshop and Area Workshops of SCCL - 23.12.2022- 17:00 Hrs.
E1022O0340— Procurement of NFLP Power Transformers — 23.12.2022-17:00 Hrs.

General Manager (Material Procurement)

NIT/Enquiry No.- Description / Subject / Estimated Contract Value - Last date and time
CRP/CVL/MMR/TN-56/2022-23, Dt.26.11.2022— Construction of outdoor and indoor substation for installation of 300 HP submersible pumps for KK-1 incline at Chatlapur, Mandamarri Area, Mancherial Dist., Telangana State - Rs.57,33,092/- 12.12.2022- 4:30 P.M
CW/KGM/e-49/2022-23, Dt.25.11.2022 — Repairs to flooring in Cement Godown and replacement of damaged AC roof sheets including Doni for Shoes Godown, Material Storage Godown and Escort shed in Central Stores at Kothagudem Corporate, Bhadradri Kothagudem District, Telangana State-Rs.36,28,933/- 12.12.2022- 4:00 P. M. **General Manager (Civil)**
CW/STPP/E-02/T-05/(5th Call)/2022-23, Dt.21.11.2022 — Miscellaneous civil works in main plant area for a period of one year at STPP, Jaipur (V&M), Mancherial District, Telangana State-Rs.26,74,376/- 09.12.2022-4:30P.M. **AGM (Civil) / STPP**
CW/RD/e-63/2022-23, Dt.24.11.2022 — Construction of 1.00 Lakh gallons filter bed chamber at sathupalli township Ayyagaripeta, Sathupalli, Kothagudem Area-Rs.37,42,298/- 09.12.2022-4:30P.M. **AGM (Civil) / KGM**
RG-III/CVL/ET-59/2022-23 — Dismantling and laying of MS/GI pipe lines (Including nuts and bolts) in RGOCP-II quarry in OCP-II, RG-III Area. Godavarikhani, Peddapalli (Dist), Telangana State-Rs.28,83,360/- 07.12.2022-4:30 P.M **AGM (Civil) / KGM**

PR/2022-23/MP/CVL/57 R.O. No. : 1020-PP/CL-AGENCY/ADVT/1/2022-23 Date: 03-12-2022

SINTEX PLASTICS TECHNOLOGY LIMITED

CIN: L74120GJ2015PLC084071

Regd. Office : In the premises of Sintex-BAPL Ltd., Near Seven Gamala, Kalol (N.G.) – 382 721. Ph.: +91-2764-253500, E-mail: info@sintex-plastics.com Website: www.sintexplastics.com
Investor Relationship Cell: 7th Floor, Abhijeet Building-I, Mithakhali Six Roads, Ellisbridge, Ahmedabad - 380 006. Phone : +91-6358855979

NOTICE TO THE SHAREHOLDERS FOR 7TH ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

NOTICE is hereby given that the 7th Annual General Meeting ("AGM") of the Company will be held on Monday, 26th December, 2022 at 02.00 p.m. IST through Video Conference ("VC")/Other Audio Visual Means ("OAVM") pursuant to MCA Circular No. 14/2020 dated 08/04/2020 read with Circular No. 17/2020 dated 13/04/2020, Circular No. 20/2020 dated 05/05/2020, Circular No. 02/2021 dated 13/01/2021 Circular No. 02/2022 dated 05/05/2022 and SEBI Circular dated 12/05/2020 Circular dated 15/01/2021 and Circular dated 13/05/2022 (hereinafter collectively referred to as "Circulars") to transact the businesses as set out in the Notice of AGM, which is being circulated for convening the AGM to the members.

Notice of the AGM along with the Annual Report for the FY 2021-22 is being sent only by electronic mode to those Members whose e-mail IDs are registered with the Company/Depositories in accordance with the aforesaid Circulars and will also be available on the Company's website **www.sintexplastics.com**, websites of the Stock Exchanges i.e. **www.nseindia.com** and **www.bseindia.com**. The AGM Notice is also available on the website of Central Depository Services (India) Limited ("CDSL") (agency for providing facility of the Remote e-Voting and e-voting during AGM) i.e. **www.evotingindia.com.** Members can attend and participate in the AGM through VC/OAVM facility only. Instructions for joining the AGM / E-voting are provided in the Notice of the AGM. Members attending the AGM through VC/OAVM shall be counted for the purpose of reckoning the quorum.

Pursuant to the provisions of Section 108 of the Companies Act, 2013 (the Act) read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and above said Circulars, the Company is providing facility of remote e-voting/e-voting during AGM to all its members to cast their votes on all resolutions as set out in the Notice convening AGM using electronic voting system (e-voting) provided by CDSL. Detailed procedure for remote e-voting/e-voting during the AGM is provided in the Notice.

In order to comply with the requirements of Rule 18(3)(i) of the Companies (Management and Administration) Rules and the Circulars, the Company had given opportunity to all its members including those who are holding shares in physical to register/update their E-mail IDs to enable them to receive Notice of the AGM, Annual Report, to cast their vote electronically. In case of Member who has not registered his e-mail ID with the Company/Depository, is requested to follow the below instructions to register his e-mail ID for obtaining Annual Report and login details for e-voting.

(a) Shareholder may send a mail to our RTA, i.e. M/s. Bigshare Services Private Limited at **bssahd@bigshareonline.com** by quoting required Details as mentioned in the Company's Communication to Shareholders filed with the Stock Exchanges on 19/04/2022 and the same has been hosted on the Company's website at link **http://www.sintexplastics.com/investors/.**
(b) Members holding shares in Demat mode can get their E-mail ID registered by contacting their respective Depository Participant.

The details pursuant to the provisions of the Act & the Rules and Secretarial Standards-2 are given hereunder:

1. Cut-off date for the purpose of e-voting: 19/12/2022. Remote e-voting period begins on 23/12/2022 (10:00 a.m.) and will end on 25/12/2022 (5:00 p.m.) and shall not be allowed thereafter.
2. Members can join the AGM in the VC/OAVM mode 30 minutes before and after the scheduled time of the commencement of the AGM.
3. Members, whose names appear in the Register of Members / List of Beneficial Owners as on cut-off date, are entitled to vote on the resolutions set forth in this Notice using remote e-voting/e-Voting system available during the AGM.
4. Any person who acquires shares of the Company and becomes a Member, after sending of the Notice and holding shares as on the cutoff date, may obtain the login ID and password by sending a request at **helpdesk.evoting@cdslindia.com.** However, if he/she is already registered with CSDL for remote e-voting, he can use his existing user ID and password for casting the vote.
5. Members who have cast their vote by remote e-voting prior to the AGM may participate in the AGM but shall not be entitled to cast their votes again during the AGM. Members present in the AGM through VC/OAVM facility who have not casted their vote on the Resolutions through remote e-Voting and are otherwise not barred from doing so shall be eligible to vote through e-Voting system available during the AGM or by show of hands during the AGM.
6. Votes cast by the Members through the e-voting available during the AGM shall be considered valid only if he participates in the meeting through VC/OAVM facility.
7. Members (a) willing to express their views/ask questions during the AGM, are requested to register themselves as a speaker or (b) have queries may send their queries, by sending E-mail on **share@sintex-plastics.com** with details as mentioned in the AGM notice at least 10 days prior to the AGM.

Pursuant to Section 91 of the Act and applicable rules thereunder that the Register of Members and Share Transfer Books will remain closed from 20/12/2022 to 26/12/2022 (both days inclusive) for the purpose of AGM.

In case you have any queries/issues regarding e-voting, you may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at **www.evotingindia.com**, under help section or write an email to **helpdesk.evoting@cdslindia.com** or contact Mr. Rakesh Dalvi (022-23058542/43).

By order of the Board
For Sintex Plastics Technology Limited
Amit D. Patel
Chairman & Managing Director
DIN: 00171035

Date: 03/12/2022
Place: Ahmedabad

INOX WIND LIMITED

Regd. Off.: Plot No.1, Khasra Nos. 264 to 267, Industrial Area, Village Basal, Distt. Una-174303, Himachal Pradesh
CIN: L31901HP2009PLC031083 | Tel./ Fax: 01975-272001 | E-mail: investors.iwl@inoxwind.com | Website: www.inoxwind.com

EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30TH SEPTEMBER, 2022 (Rs. in Lakh)

Sr. No.	Particulars	Quarter ended 30.09.2022 Unaudited	Half year ended 30.09.2022 Unaudited	Quarter ended 30.09.2021 Unaudited
1	Total Income from Operations	10,722	31,784	16,584
2	Net Profit/ (Loss) for the period before tax	(13,846)	(27,225)	(8,587)
3	Net Profit/ (Loss) for the period after tax	(13,380)	(26,359)	(5,752)
4	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period after tax and Other Comprehensive Income after tax]	(13,344)	(26,332)	(5,736)
5	Reserves excluding Revaluation Reserves		-	
6	Paid-up Equity Share Capital (face value Rs. 10 per share)	27,728	27,728	22,192
7	Earnings per share (face value of Rs.10/- each) (not annualized)			
	a) Basic (Rs.)	(4.83)	(9.51)	(2.59)
	b) Diluted (Rs.)	(4.83)	(9.51)	(2.59)

Notes:

1. The above results were reviewed by the Audit Committee and were thereafter approved by the Board of Directors at its meeting held on 2nd December, 2022. The Statutory Auditors of the Company have carried out the limited review of the above results.
2. The above results are an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Unaudited Standalone and Consolidated Financial Results are available on the Stock Exchanges' website (www.bseindia.com and www.nseindia.com) and on the Company's website (www.inoxwind.com).
3. Information on Standalone Financial Results: (Rs. in Lakh)

Sr. No.	Particulars	Quarter ended 30.09.2022 Unaudited	Half year ended 30.09.2022 Unaudited	Quarter ended 30.09.2021 Unaudited
1	Total income from operations	8,073	25,350	23,103
2	Net Profit/ (Loss) for the period before tax	(10,035)	(20,112)	(7,775)
3	Net Profit/ (Loss) for the period after tax	(10,035)	(20,112)	(5,060)

On behalf of the Board of Directors
For Inox Wind Limited
Sd/-
Devansh Jain
Director

Place: Noida
Date : 2nd December, 2022

INOX WIND ENERGY LIMITED

Regd. Off.: ABS Towers, 3rd Floor, Old Padra Road, Vadodara 390 007, Gujarat | CIN: L40106GJ2020PLC113100
Telephone: +91 (265) 6198111 | Fax: +91 (265) 2310 312 | E-mail: investors.iwl@inoxwind.com | Website: www.iwel.co.in

EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30TH SEPTEMBER, 2022 (Rs. in Lakh)

Sr. No.	Particulars	Quarter ended 30.09.2022 Unaudited	Half year ended 30.09.2022 Unaudited	Quarter ended 30.09.2021 Unaudited
1	Total Income from Operations	10,878	32,073	16,289
2	Net Profit/ (Loss) for the period before tax	(13,896)	(27,345)	410
3	Net Profit/ (Loss) for the period after tax*	(13,406)	(26,431)	3,302
4	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period after tax and Other Comprehensive Income after tax]	(13,369)	(26,404)	3,317
5	Reserves excluding Revaluation Reserves	-	-	-
6	Paid-up Equity Share Capital (face value Rs. 10 per share)	1,099	1,099	1,099
7	Earnings per share (face value of Rs.10/- each) (not annualized) for continuing operations			
	a) Basic (Rs.)	(122.04)	(240.61)	29.87
	b) Diluted (Rs.)	(122.04)	(240.61)	29.87

Notes:

1. The above results were reviewed by the Audit Committee and were thereafter approved by the Board of Directors at its meeting held on 2nd December, 2022. The Statutory Auditors of the Company have carried out the limited review of the above results.
2. The above results are an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Unaudited Standalone and Consolidated Financial Results are available on the Stock Exchanges' website (www.bseindia.com and www.nseindia.com) and on the Company's website (www.iwel.co.in).
3. Information on Standalone Financial Results: (Rs. in Lakh)

Sr. No.	Particulars	Quarter ended 30.09.2022 Unaudited	Half year ended 30.09.2022 Unaudited	Quarter ended 30.09.2021 Unaudited
1	Total income from operations	183	341	166
2	Net Profit/ (Loss) for the period before tax	(48)	(118)	9,948
3	Net Profit/ (Loss) for the period after tax*	(24)	(70)	9,994

*includes continuing and discontinued operations

On behalf of the Board of Directors
For Inox Wind Energy Limited
Sd/-
Devansh Jain
Director

Place: Noida
Date : 2nd December, 2022

BENGALURU CO-OP. MILK UNION LTD., [BENGALURU DAIRY]

Dr. M.H. MARIGOWDA ROAD, BENGALURU-560029 :
E-mail Address: bamulpurchase@gmail.com
Website : www.bamulnandini.coop. Phone : 080- 26096248

IFT No. BAMUL/PUR//T&C e- Tender-287/2022-23 **Date: 25.11.2022**
IFT No. BAMUL/PUR//T&C e- Tender-288/2022-23 **Date: 25.11.2022**
IFT No. BAMUL/PUR//T&C e- Tender-289/2022-23 **Date: 25.11.2022**

TECHNICAL CUM COMMERCIAL TENDER THROUGH THE KARNATAKA PUBLIC PROCUREMENT PORTAL

Bengaluru Co-op Milk Union Ltd., (BAMUL) Bengaluru, invites e- tender through e-Procurement Portal from the interested and eligible Manufacturers/ Contractor/Dealer /Distributors for Supply of the following item.

Sl No	Tender Notification No and Date	Items(Details)	Estd Cost in Lkhs	Last Date for Submission of Tender
1	287 (01)	Supply of Joha Salt to Kanakapura Dairy period of one year a) Supply of Joha PZ 7 b) Supply of Joha S-9 c) Supply of Joha T NEU d) Supply of Joha C NEU	81.23	13.12.2022 till 02.00 PM
2	287(02)	Supply of Glucono Delta Lactone (GDL) to Bengaluru Dairy period of one year	99.12	
3	288(01)	Supply of Freeze dried Mozzarella Cheese culture (DVS) to Kanakapura Dairy period of one year	109.60	
4	288(02)	Design, Supply of A.I Crates (Trevies) to main dairy	8.50	
5	289	Refurbishing/Rewinding of 1500KVA Transformer and Recommissioning at Bengaluru Dairy	11.00	08.12.2022 till 02.00 PM

The Tenderers shall submit separate tender for the above, Tenderers are advised to note the qualification criteria specified in Section VII to qualify for award of the contract. The Earnest money deposit (E.M.D.) valid for 45 days beyond the validity of the tender i.e. total for 135 days, Tender processing Fee, modes of e-payment, tender document details and Other details are mentioned in **www.eproc.karnataka.gov.in Tender No: KMF/ BAMUL/PUR/2022-23/287/288/289.** For further information please contact General Manager (purchase) during working hours. (Mobile No: 7760968472).

Sd/- MANAGING DIRECTOR
TENDER INVITING AUTHORITY, BAMUL

PTC India Financial Services Limited

(₹ in lakhs)

S. No.	Particulars	Standalone						Consolidated					
		Quarter ended			Six months ended		Year ended	Quarter ended			Six months ended		Year ended
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
		30.09.2022	30.06.2022	30.09.2021	30.09.2022	30.09.2021	31.03.2022	30.09.2022	30.06.2022	30.09.2021	30.09.2022	30.09.2021	31.03.2022
1	Total income from operations	19,583.13	20,699.57	24,208.75	40,282.70	49,602.93	95,287.79	19,583.13	20,699.57	24,208.75	40,282.70	49,602.93	95,287.79
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	7,027.03	6,767.23	6,995.84	13,794.26	13,088.85	17,391.22	7,027.03	6,767.23	6,995.84	13,794.26	13,088.85	17,391.22
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	7,027.03	6,767.23	6,995.84	13,794.26	13,088.85	17,391.22	7,027.03	6,767.23	6,995.84	13,794.26	13,088.85	17,391.22
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	5,265.84	5,056.40	5,246.72	10,322.24	9,807.05	12,998.48	5,265.84	5,056.40	5,246.72	10,322.24	9,807.05	12,998.48
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	5,275.37	5,098.20	4,883.82	10,373.57	10,707.69	13,931.93	5,275.37	5,098.20	4,883.82	10,373.57	10,707.69	13,931.93
6	Equity Share Capital	64,228.33	64,228.33	64,228.33	64,228.33	64,228.33	64,228.33	64,228.33	64,228.33	64,228.33	64,228.33	64,228.33	64,228.33
7	Reserves (excluding revaluation reserves as per balance sheet)						1,62,158.96 (as At 31.03.2022)						1,62,158.96 (as At 31.03.2022)
8	Earnings per share (not annualised) (Face value ₹ 10 per share) in ₹												
	- Basic	0.82	0.79	0.82	1.61	1.53	2.02	0.82	0.79	0.82	1.61	1.53	2.02
	- Diluted	0.82	0.79	0.82	1.61	1.53	2.02	0.82	0.79	0.82	1.61	1.53	2.02

NOTES: The above is an extract of the detailed format of unaudited financial results for the quarter and half year ended September 30,2022 filed with the Stock Exchanges under Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the unaudited financial results is available on the Stock Exchange websites of NSE and BSE at www.nseindia.com and www.bseindia.com respectively and Company's website at http://www.ptcfinancial.com/financialinformation.html.

For and on behalf of the Board of Directors
Dr. Pawan Singh
Managing Director and CEO

Place: New Delhi
Date ; December 3, 2022

(CIN: L65999DL2006PLC153373)
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